

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 426 OF 2018 &
IA NO. 628 OF 2018 &
IA NOS. 683 & 682 OF 2018

Dated: 30th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Eswari Green Energy LLP

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Garima Jain for R-2 & 3

ORDER

The learned counsel, Mr. Senthil Jagadeesan, appearing for the Appellant submitted that, the instant case may kindly be posted for day after tomorrow i.e. 01.06.2018 to enable him to file necessary application for amendment of main Appeal.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to do the needful, as requested.

List this matter on **01.06.2018** in the event of filing the application for amendment of main Appeal, as requested.

(S. D. Dubey)
Technical Member

tpd/vt

(Justice N. K. Patil)
Judicial Member